

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 18**  
**TP (Co. Act.)- 21(PB)/2023**  
**Old CP No. 235/2016**

**IN THE MATTER OF:**

ICICI Bank Ltd.

.... Petitioner/Applicant

v.

Cedar Infonet Pvt. Ltd.

.... Respondent

**Order Under Section 433(e)/433(f) of the Companies Act, 1956**

**Order delivered on 10.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Himanshu Lilani, Adv. (Appearance not marked)

For the Respondent :

**ORDER**

Today, Ld. Counsel Mr. Himanshu Lilani appearing through VC on behalf of the petitioner is not properly audible/visible due to poor internet connectivity. The same was the case on the previous date of hearing as recorded in our order dated 24.01.2024.

We have adjourned this case time and again on his request, so in order to enable him to make a proper representation, we direct him to appear physically on the next date of hearing.

At request, list the matter for a physical hearing **on 27.05.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**